

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 4008
TO BE ANSWERED ON 10.08.2017

Funds at the Disposal of Zila Parishad and Block Development Committees

4008. SHRI VIRENDER KASHYAP:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Union Government provides funds to be kept at the disposal of Members of Zila Parishad and Block Development Committees under 14th Finance Commission; and

(b) if so, details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ

(SHRI PARSHOTTAM RUPALA)

(a) & (b) Under the 14th Finance Commission (FFC) awards, grants to the tune of Rs. 2,00,292.20 crore have been allocated to be devolved only to duly constituted Gram Panchayats (GPs) under Part IX of the Constitution over a period of five years (2015-2020) in 26 States as these institutions are directly responsible for the delivery of basic services in villages. No fund is provided by Central Government under 14th Finance Commission award directly to be kept at the disposal of Members of Zila Parishad and Block Development Committees. 'Local Bodies' being a State subject, the primary responsibility of welfare and development of these bodies rests with the State Governments. The Government of India devolves funds to supplement the financial resources of Panchayats. There is higher devolution of funds to the States from 32% to 42% of the Centre's net tax receipts under the Fourteenth Finance Commission award. The State Governments are expected to take care of the needs of Zila Parishad and Block Development Committees.
